

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.108**

IB- 2688/(ND)/2019

**IN THE MATTER OF:**

**Standard Chartered Bank**

**Vs.**

**RCI Industries & Technologies (P) Ltd**

**....OPERATIONAL CREDITOR**

**... CORPORATE DEBTOR**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 19.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

**: Ms. Vatsala Rai, Adv. and Mr. Parth Chopra, Adv. for the OC**

**For the Respondent/CD**


**: Advocate Ms. Tishya Saran for the Corporate Debtor**

**ORDER**

Heard the submissions made by the Counsel for the Operational Creditor. Counsel for the Operational Creditor has prayed for grant of leave to file the duly filled 'Vakalatnama' and the scanned or photocopy followed by the original 'Vakalatnama' as the existing 'Vakalatnama' is undated. The Proxy Counsel for the Corporate Debtor is present and prayed for grant of time. In this matter, a month's time is granted.

List on 09.9.2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit